

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-1264/2004

New Delhi this the 21st day of May, 2004.

Hon'ble Shri Shanker Raju, Member(J)

Raja Ram,  
S/o Sh. Ram Adhar,  
R/o RZ-445/405,  
Shiv Puri,  
Street No.14,  
West Sagar Pur,  
New Delhi-46.

..... Applicant

(through Sh. U. Srivastava, Advocate)

Versus

Government of NCT of Delhi through

1. The Chief Secretary,  
Players Building,  
Delhi Government Secretariat,  
IP Estate, New Delhi.
2. The Principal Secretary(Home),  
Government of NCT of Delhi,  
Delhi Secretariat, New Delhi.
3. The Director General of Home  
Guard & Civil Defence,  
Nishkam Sewa Bhawan,  
Raja Garden New Delhi-27. .... Respondents

ORDER (ORAL)

Hon'ble Sh. Shanker Raju, Member(J)

A minor penalty imposed upon the applicant has been assailed in appeal. Appeal is yet to be disposed of.

2. O.A. is disposed of at the admission stage itself by directing the respondents to pass a final order within a period of one months from the date of receipt of a copy of this order. The order

should be reasoned. Till then recovery should not be effected from the applicant.

S. Raju

(Shanker Raju)  
Member (J)

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